

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2025
(arising out of Diary No. 46628 of 2024)

NATIONAL HIGHWAYS AUTHORITY OF
INDIA

..... APPELLANT(S)

VERSUS

IVRCL CHENGAPALLI TOLLWAYS LTD &
ORS.

..... RESPONDENT(S)

O R D E R

Delay condoned.

We do not find any good ground and reason to interfere with the impugned judgment, which held that the appeal preferred by the appellant, National Highways Authority of India, was barred by limitation.

Recording the aforesaid, the appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....CJI.
(SANJIV KHANNA)

.....J.
(SANJAY KUMAR)

NEW DELHI;
JANUARY 03 2025.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No. 46628/2024

[Arising out of impugned final judgment and order dated 21-08-2024 in IA No. 626/2024 passed by the National Company Law Appellate Tribunal, Chennai]

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Appellant(s)

VERSUS

IVRCL CHENGAPALLI TOLLWAYS LTD & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 296871/2024 - CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Tushar Mehta, Solicitor General
 Mr. Nishant Awana, Adv.
 Mr. Azmat Hayat Amanullah, AOR
 Mr. G. S. Awana, Adv.
 Ms. Rini Badoni, Adv.
 Ms. Nitya Sharma, Adv.
 Ms. Rebecca Mishra, Adv.
 Mr. Bhavesh Yadav, Adv.

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
 Ms. Neha Naik, Adv.
 Mr. Saket Shukla, Adv.
 Ms. Sanaea Laskari, Adv.
 Mr. Sujay Jain, Adv.
 Mr. Sahil Tagotra, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)